

GOVERNMENT OF INDIA
MINISTRY OF MINES
RAJYA SABHA
QUESTION NO 30.11.2009
ANSWERED ON
MANGANESE MINES .

1143

Smt. T. Ratna Bai

Will the Minister of COALCOALMINES be pleased to state :-

- (a) whether manganese deposit sites are abundant in the country;
- (b) if so, the details thereof, State-wise especially in Andhra Pradesh;
- (c) the revenue being generated from them State-wise especially in Andhra Pradesh; and
- (d) the criteria for giving the contracts of manganese sites in each State?

ANSWER

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION

(SHRI B.K. HANDIQUE)

(a)&(b): State-wise information on reserves/resources of manganese ore is given in the Indian Minerals Year Book, published by the Indian Bureau of Mines, a copy of which is supplied to the Parliament Library on regular basis.

(c): The State Governments collect royalty as the owners of minerals. For this reason, the information on total revenue generated from manganese ore is not centrally maintained.

(d): The State Government as the owner of minerals grant mining leases for mineral manganese ore in terms of the criteria given in the Mines and Minerals (Development and Regulation) Act, 1957 and Mineral Concession Rules, 1960. Since, mineral manganese is included in the First Schedule of the MMDR Act, prior permission of Central Government is required.